

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 707  
(To be answered on the 21<sup>st</sup> July 2022)**

**CONVENIENCE FEES**

**707. SHRI A.K.P. CHINRAJ**

**Will the Minister of CIVIL AVIATION**

**माननीय मंत्री जी**

**be pleased to state:-**

- (a) whether the Directorate General of Civil Aviation (DGCA) has given permission to InterGlobe Aviation Limited to charge convenience fee of Rs 300 when tickets are booked directly on the airline owned website and if so, the details thereof; and**
- (b) the details of intermediaries according to order AV. 13030/34/2013-DT dated 16/09/2013?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**माननीय मंत्री का उपस्थिति में उत्तर नहीं**

**(GEN. (DR) V. K. SINGH (RETD))**

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**(a): Rule 135(1) of The Aircraft Rules, 1937 requires airlines to determine tariff which by definition includes commission. Rule 135(2) requires airlines to display a single consolidated fare and give its break-up also for consumer's benefit. The convenience fee is a part of airline component of airfare and the same is displayed on their respective websites in compliance with Rule 135. The Directorate General of Civil Aviation (DGCA) does not lay down quantum of convenience fees to be charged by airlines from passengers and it is entirely up to the airlines to decide in this regard.**

**(b): As per the said order dated 16/09/2013, the term "Commission", "Transaction Fees", "Convenience Fees" or any other terms used for the purpose means the same i.e. payment of remuneration to the intermediaries for the services rendered by them.**

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